



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
Original Application No. 336/2025**

**IN THE MATTER OF:**

ARUN KUMAR

...APPLICANT

VERSUS

HARYANA STATE POLLUTION CONTROL BOARD & ORS ...RESPONDENT

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DATE: 14.10.25

DELHI

  
DEPONENT

THROUGH

  
COUNSEL

ADV. YOGESH SHOKEEN  
D-16/08 CH. NO. 1220,  
LAWYERS CHAMBER  
BLOCK, ROHINI COURTS  
SEC 14, ROHINI, DELHI-  
110085, 9999385565



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
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**IN THE MATTER OF:**

ARUN KUMAR

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**REPLY BY WAY OF AFFIDAVIT ON THE BEHALF OF  
RESPONDENT NO.4 NAMEDLY MUKESH, SARPANCH,  
VILLAGE ARUA**

**MOST RESPECTFULLY SHOWETH:**

I, Sh. Mukesh Kumar, S/o Rati Ram, R/o Village Arua, Chandpur (190), Chandpur, Tehsil Ballabhgarh, District Faridabad, Haryana- 121101 Respondent No. 4 in the above-mentioned matter, do hereby solemnly affirm and declare as under:

**PRELIMINARY OBJECTIONS:**

1. That the present complaint filed by the applicant namely Sh. Arun Kumar S/O Sh. Bijendra Bhati R/O Village Arua, Tehsil Ballabhgarh, District Faridabad is wholly misconceived, baseless and an abuse of the process of law. The allegations made against the answering Respondent namely Sh. Mukesh, Sarpanch, Village Arua, Tehsil Ballabhgarh, District Faridabad are false, frivolous & vehemently politically motivated.



*Ramesh*

2. That the applicant out of personal animosity and political rivalry has sought to malign the image of the answering respondent who is an elected Sarpanch of Village Arua hence the actions are motivated by extraneous considerations and have been initiated with the sole intention of creating unwarranted public and administrative pressure upon the local Panchayat.
3. That the answering respondent has always discharged his duties as Sarpanch with utmost diligence, transparency and in compliance with all environmental norms. On the contrary he has initiated and supervised various plantation and green-cover enhancement programs in Village Arua since assuming office. Hence, the very foundation of the applicant's case is unfounded and misconceived.

REPLY ON MERITS:



1. That the contents of Para no.1 of the application are partly admitted to the extent that the applicant Sh. Arun Kumar S/o Sh. Bijendra Bhati is a permanent resident of Village Arua, Tehsil Ballabgarh, District Faridabad but the remaining averments are frivolous, fabricated and false hence denied in toto.
2. That the contents of Para no. 2 of the application are matter of record.
3. That the contents of Para no. 3 of the application are specifically and categorically denied. It is denied that the answering respondent being the Sarpanch of Village Arua

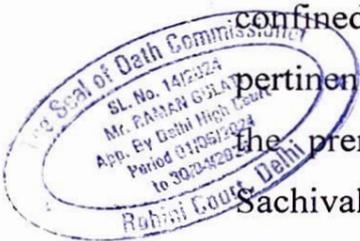
*[Handwritten signature]*

has illegally cut down 150–200 trees or any number of trees whatsoever. The allegations are false, baseless, motivated by personal animosity, and devoid of any evidence. The answering respondent has at no point of time indulged in any activity violative of the Indian Forest Act, 1927 or the Environment (Protection) Act, 1986. It is vehemently denied that any plantation has been harmed, damaged or removed illegally by the answering respondent conversely the answering respondent has taken measures to protect and maintain the plantations.

4. That the contents of paragraph no. 4 of the application are denied in toto. It is specifically denied that the local administration or the Forest Department failed to take any action on the alleged complaint due to the influence or intervention of the answering respondent.
5. That during the construction of tin-shed for the new Community Centre only minor shrubs, wild growth, and grass-like saplings were inadvertently disturbed being executed by Md. Iqlak Khan, S/o Md. Ismail, R/o Village Ataali, Faridabad, in the absence of the answering respondent. Upon coming to know of this, the answering respondent immediately conducted an inquiry into the matter, during which Md. Iqlak Khan admitted that the inadvertent damage to the said vegetation/trees occurred during the movement of a Hydra machine measuring approximately 25 feet in height and considerable width which was deployed for the said construction activity.



6. That in pursuant to receipt of the complaint, on 21.05.2022 the answering respondent was called for the further legal proceedings by the office of the Sub-Divisional Magistrate, Ballabgarh on 22.05.2022, where the answering respondent requested for a valid legal proceedings subsequently an inspection team comprising officials from the office of the Sub-Divisional Magistrate, the applicant Sh. Arun Kumar, the answering respondent (being the Sarpanch of Village Arua), and certain local residents visited the site. Upon inspection, it was observed that approximately 15–20 trees had been felled for the construction of the new Baraat Ghar / Community Centre, 1–2 trees in the Animal Hospital and 1–2 trees in the Gram Sachivalaya premises, aggregating in all to roughly 20–25 small trees or saplings. The subsequent satellite imagery analysis corroborated that the extent of vegetation loss was confined solely to the said construction areas. It is pertinent to mention herein that the trees situated within the premises of the Animal Hospital and the Gram Sachivalaya fall under the categories specified in the Order issued by the Additional Chief Secretary, Government of Haryana, Development and Panchayats Department, Chandigarh, wherein the Gram Sarpanch is vested with the authority to remove or cut down such trees after due consideration. It is further submitted that the two trees within the Animal Hospital premises were of the *Siris* species, which was old and dry and *Kikar* species, which had already fallen due to a fire incident. As regards the tree located in the Sachivalaya area, the same remains intact only certain overhanging branches were pruned as they



*[Handwritten signature]*

posed a potential safety hazard and could have fallen upon the tin shed. Copy of the abovementioned order and photographs of the said trees are annexed herein as **Annexure-A.**

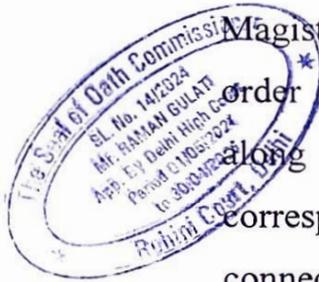
7. That a comprehensive report dated 10.06.2025 was thereafter submitted by the Office of the Sub-Divisional Magistrate to the District Magistrate, whereupon the answering respondent was summoned through a notice dated 25.06.2025, requiring his personal appearance on 01.07.2025 along with all relevant documents and supporting evidence.
8. That in compliance with the said notice, the answering respondent appeared before the competent authority and filed a written reply dated 01.07.2025, categorically asserting that the complaint was mala fide, politically motivated, and devoid of substance. In the said reply, it was further clarified that no resolution of the Gram Panchayat had ever authorized any cutting of trees and Taking cognizance of the matter in his official capacity as Sarpanch of Village Arua and in view of the necessity to preserve the ecological balance and greenery of the village, the answering respondent reprimanded the contractor and imposed upon him a penalty of ₹25,000/-. The said penalty amount was duly deposited in the Gram Panchayat account and the contractor was further directed to carry out compensatory plantation of 90 saplings comprising fruit-bearing and shade-providing species, in order to offset the limited loss of approximately 20–25 small saplings or shrubs. The receipts and supporting documents evidencing



*[Handwritten signature]*

the aforesaid deposit and plantation are annexed herewith as **Annexure-B**.

9. That subsequent to these remedial measures, office of District Magistrate, Faridabad vide letter dated 01.07.2025, sought comments from the Sub-Divisional Magistrate, Ballabhgarh, regarding the adequacy of such actions. The Sub-Divisional Magistrate submitted a report dated 10.07.2025 recommending consigning the complaint to the office in light of the compliance undertaken and considering the above developments, office of District Magistrate, Faridabad, after due examination passed an order dated 29.07.2025 to consign the matter to record, along with the investigation report, relevant correspondence, photographic evidences and all other connected documents. Copy of the investigation report is annexed herein as **Annexure C**.



10. That the contents of Para no. 5 of the application are denied in toto as the alleged photographs relied upon by the applicant are false, fabricated and unverified. The answering respondent has not used or authorized any JCB machine for any purpose at or near the site of plantation.

11. That the contents of Para no. 6 of the application are malicious, frivolous hence vehemently denied. There is no cause for a high-level investigation or punitive action as alleged by the applicant herein as no offence or violation under the Indian Forest Act, 1927, the Environment (Protection) Act, 1986, or the Bharatiya Nyaya Sanhita is

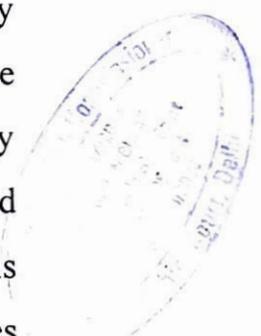
*[Handwritten signature]*

made out against the answering respondent. The request for FIR against the answering respondent, replantation and monitoring for future protection arises only in the event of an established illegality. The present complaint is merely politically inspired and filed with ulterior intent to harass and malign the reputation of the elected village sarpanch. It is pertinent to mention herein that an appropriate and timely action was taken by the answering respondent in respect of the said incident, which has been duly examined and affirmed by the District Magistrate, Faridabad.

12. That the allegations advanced by the Applicant are wholly misconceived constitute a clear abuse of the process of law, and are entirely devoid of any factual or legal foundation. The report filed by the Investigating Authority itself conclusively demonstrates that the actual unintentional loss was limited to 15–20 trees inside the Baraat Ghar, 1–2 trees in the veterinary hospital and 1–2 trees in the Gram Sachivalaya and in lieu of it the answering respondent reprimanded the contractor and imposed upon him a penalty of ₹25,000/–which was duly deposited in the Gram Panchayat's bank account and the contractor was further directed to carry out compensatory plantation of 90 saplings comprising fruit-bearing and shade-providing species whereas the Applicant is attempting to exaggerate and claim a loss of 150–200 trees such inflated and baseless contentions not only seek to unduly burden the forum but also reflect a mala fide attempt to misrepresent the facts. In view of the foregoing, it is respectfully submitted that the said allegations be



A handwritten signature in black ink, appearing to be 'M. Kumar', is located at the bottom right of the page.





summarily rejected and dismissed, and the Applicant be directed to bear exemplary costs for instituting frivolous and vexatious proceedings.

**PRAYER**

In view of the foregoing facts and circumstances, it is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- a) Dismiss the present Original Application as false, frivolous, vexatious and devoid of merit;
- b) Hold that no violation of the Indian Forest Act, 1927, the Environment (Protection) Act, 1986, or any other environmental law is made out against the answering respondent;
- c) Direct the applicant to bear the costs of this unnecessary and motivated litigation; and
- d) Pass such other or further orders as this Hon'ble Tribunal may deem fit and proper in the interests of justice.

DATE: 14.10.25

DELHI



THROUGH

*[Signature]*  
DEPONENT

*[Signature]*  
COUNSEL

**VERIFICATION**

I, Sh. Mukesh Kumar, S/o Rati Ram, R/o Village Arua, Chandpur (190), Chandpur, Tehsil Ballabgarh, District Faridabad, Haryana- 121101 the above-named deponent, do hereby verify



that the contents of paragraphs to of this affidavit are true and correct to my knowledge and belief, and nothing material has been concealed therein.

Verified at \_\_\_\_\_ on this \_\_\_ day of \_\_\_\_, .

15 OCT 2025



*[Signature]*  
DEPONENT

*[Signature]*  
I Identify the Deponent who has signed in presence.

CERTIFIED THAT THE DEPONENT  
Shri/Smt./Km. *[Signature]*  
S/o W/o D/o *[Signature]*  
R/o *[Signature]*  
Identified by *[Signature]*  
15 OCT 2025  
Delhi  
that the contents of the affidavit have been read and explained to him/her and are correct to his/her knowledge.

Oath Commissioner Delhi  
*[Signature]*

15 OCT 2025



# List of Document Produced by

PLAINTIFF / DEFENDANT

Order XIII Rule of the order of Civil Procedure from prescribed by the High Court  
 in the Court of HONIBLE NATIONAL GREEN TRIBUNAL Suit No. 336 of 2025  
ARUN KUMAR Plaintiff

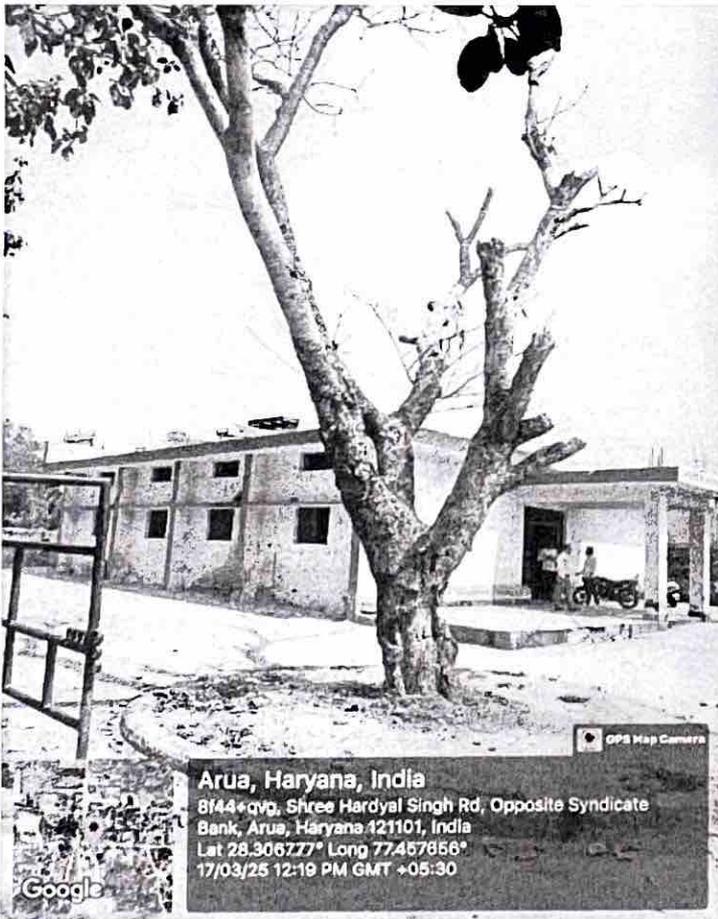
## Versus

HARYANA STATE POLLUTION CONTROL BOARD & ORS Defendant

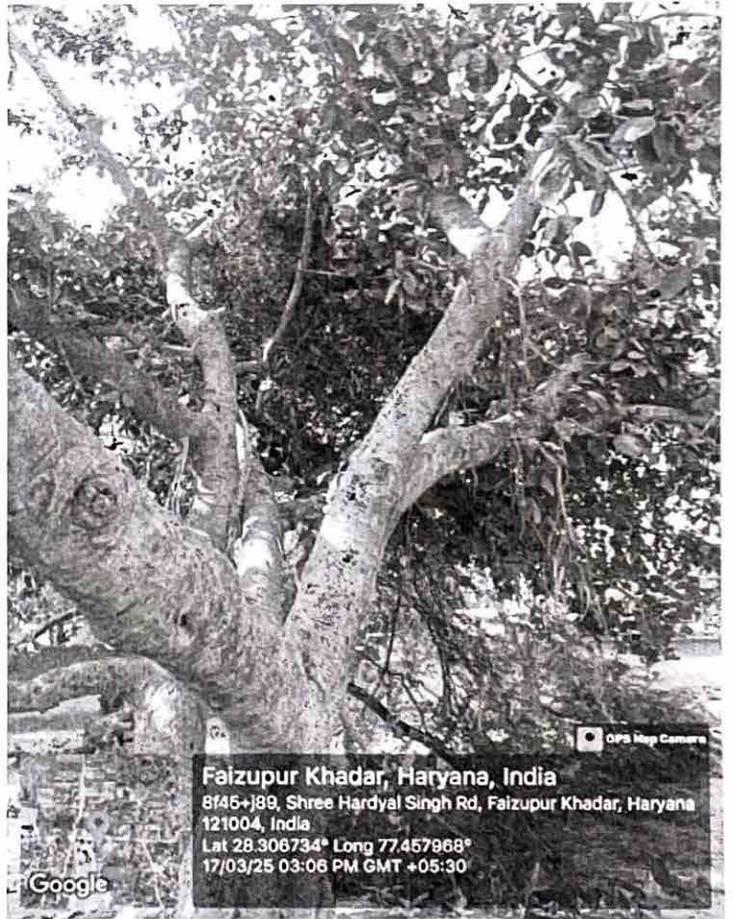
List of documents produced with the plaint (or the first Hearing  
 on behalf of the Plaintiff or Defendant)

Date of hearing This list as filed by This day of 20

| 1          | 2   | 3                                      | 4   | 5   | 6  |
|------------|---|--|---|---|--|
| Serial No. | Descriptions and date if any of this document                         | That the Document is intended to prove | What become of the document                             |   | Remark                                       |
|            |   |  | brought the record the exhibit mark put on the document | If rejected date of return to Party & Signature of Party or Pleader to Whom the document was return |  |
| 1.         | COPY OF ORDER ISSUED BY ADDITIONAL CHIEF SECRETARY, GOVT. OF HARYANA, |  |   |   |  |
| 2.         | PHOTOGRAPHS OF TREES  |  |   |   |  |
| 3.         | COPY OF DEPOSIT RECEIPT   |  |   |   |  |
| 4.         | COPY OF NURSERY RECEIPT   |  |   |   |  |
| 5.         | COPY OF INVESTIGATION REPORT  |  |   |   |  |
| 6.         | COPY OF CONFESSION BY CONTRACTOR                                      |  |   |   | <i>Deepa</i><br>through Advocate             |
| 7.         | AADHAR COPY OF RESPONDENT NO. 4                                       |  |   |   | Signature of Party or Please Date Processing |



**Arua, Haryana, India**  
8f44+qvp, Shree Hardyal Singh Rd, Opposite Syndicate Bank, Arua, Haryana 121101, India  
Lat 28.306777° Long 77.457856°  
17/03/25 12:19 PM GMT +05:30



**Faizupur Khadar, Haryana, India**  
8f46+j89, Shree Hardyal Singh Rd, Faizupur Khadar, Haryana 121004, India  
Lat 28.306734° Long 77.457968°  
17/03/25 03:06 PM GMT +05:30

## ORDER

Development of Social Forestry is one of the duties of a Gram Panchayat as provided in Section 214A of the Haryana Panchayat Raj Act, 1994. Gram Panchayats are required to promote and develop social forestry within their jurisdiction. To regulate the cutting of trees on private land in such areas, it has been decided by State Government that the Gram Panchayat may allow cutting of trees on private land only in the manner prescribed hereinafter.

The applicant may submit an application to the Gram Panchayat or Gram Sachiv for cutting of tree. The Sarpanch shall immediately get the preliminary inspection done. In case the proposal is not found to be justified, the same is to be rejected at this level itself and if it is found to be a fit case or if it falls within the categories of trees detailed below, it shall be considered and decided by the Gram Panchayat. The Gram Panchayat shall be competent to approve the cutting of such tree. The entire process shall be completed within 10 days:-

- a. Diseased (name of disease and extent) Tree.
- b. Dead / Dry Tree.
- c. Road blockage and constitutes obstruction to traffic.
- d. Leaning and posing danger to life or property.
- e. Over mature (if estimated age is beyond tree rotation period).
- f. Critical root zone is covered with concrete (root asphyxiation)
- g. Hollowness in tree.
- h. Lacks mechanical strength.
- i. Decay of the main trunk due to fungi.
- j. Termite infestation in tree.
- k. Silviculturally mature trees.
- l. Uneven canopy weights.
- m. Suitable for transplantation.
- n. Threatens life or property or affects public safety.

In case the tree does not fall in any of the above mentioned categories, the Gram Panchayat will have to seek the opinion of the Biodiversity Management Committee (BMC) constituted at the Panchayat level on the ecological value of the tree before allowing its cutting. If required a joint inspection can be done by the Gram Panchayat and the BMC. On the basis of joint inspection report, the Gram Panchayat shall consider and may allow the request of the applicant for cutting of tree subject to the conditions that the person on whose land the tree stands, shall commit to plant atleast 3 trees of the indigenous species / variety and also protect and ensure their conservation for atleast 3 years. In case the request of the applicant is rejected by the Gram Panchayat, the applicant may approach the BIPD concerned.

Permission for felling of trees within the jurisdiction of the Forest Department shall be given exclusively by the Forest Department only.

Chandigarh  
Date: 27.08.2023

Anil Malik, IAS  
Additional Chief Secretary Government of Haryana  
Development & Panchayats Department, Chandigarh  
Date: 5/9/23

Order No. GA-2/2023 97615-874  
A copy of the above is forwarded to the following for information and necessary action:

1. The Additional Chief Secretary, Govt. of Haryana, Environment, Forest and Wildlife Department.
2. The Principal Chief Conservator of Forest (MOPF), Haryana, Panikula.
3. All the Deputy Commissioners, Haryana.
4. All the Chief Executive Officers, Zila Parishad, Haryana.
5. All the District Development and Panchayat Officers, Haryana.
6. All the Block Development and Panchayat Officers, Haryana.
7. All the Sarpanch in the State Haryana.
8. The Sachiv in the State Haryana.

2/22/23





# HDFC BANK LTD

Account Number : 50100210081784  
 Customer Name : GRAM PANCHAYAT ARUA  
 Customer Id : 60348852  
 A/C Open Date : 21/07/2017  
 Joint Holder : None  
 Joint Holder Address : None  
 Address : C/O GRAM PANCHAYAT ARUA GRAM  
 FANCHAYAT ARUA BLOCK BALLABGARH  
 City : FARIDABAD  
 Pin Code : 121001  
 State : HARYANA  
 Country : INDIA  
 Res Tel No :  
 Mobile No : 919896812160  
 Nomination : Not Registered

Product Code : 980-GOVERNMENT SAVINGS ACCOUNT  
 A/C Currency : INR  
 Branch Code : 4223  
 Branch Name : TIGAON  
 Branch Address : HDFC BANK LTD,  
 MAIN TIGAON ROAD,  
 NEAR GOVT HIGH SCHOOL, TIGAON  
 City : FARIDABAD  
 Pin Code : 121101  
 State : HARYANA  
 Country : India  
 Branch Tel No : 18002600/18001600  
 MICR Code : 110240396  
 IFSC Code : HDFC0004223

GSTIN: 09APKL3587Q22T

MOBILE :- 9728969532  
9690780530**RATANLAL NURSERY**

JEWER KHADAR, JEWAR (G.B. NAGAR) PIN -203135

Serial No.

Gram Panchayat Arua -

1. 90 shade and fruit-bearing trees have been planted by me, including Neem, Shisham, Banyan, Pilkhan, Gulmohar, Kachnar, Jamun, Estonia, Bottle Palm, Mango, Jackfruit, Kadamba - all types of trees have been planted.

-Sd-

Mahender

TRUE TRANSLATED COPY



GSTIN :09APKPL3587Q2ZT

Mob 9728969532  
9690780530

# RATANLAL NURSERY

Jewar Khadar, Jewar (G.B.Nagar) Pin- 203135

हमारे चर्चा पर सभी प्रकार के डोर इन्डोर आउटडोर व लिम्बर प्लांट तथा फल फूल व छायादार एवं  
डेकोरेशन के सभी प्रकार के पेड भीसे मिलते है। एवं सभी प्रकार की घास लगाने की व्यवस्था है।

पता:.....

दिनांक 29/6/2025

ग्राम खंचापरत अरुआ

① 50 पेड छायादार एवं फल फूल में द्वारा अरुआ  
 नया गांव वारतधर में लोकर लगाये गये इसमें नीम,  
 शीशम, लहसुन, पीलखाना, गुलमोहर, कचनार, जामुन  
 आमिश्राना, मोहनमी, कोरपात, आम, कठकल,  
 अन्य सभी तरह के पेड लगाये हैं।

गोरे-5



TRUE TRANSLATED COPY 27

ANNEXURE-C 17



**O/O SUB DIVISIONAL MAGISTRATE,  
BALLABGARH**

**Telephone:- 0129-2304500 Email:  
sdm\_ballabgarh@rediffmail.com**

**To**

The Deputy Commissioner, Faridabad

**Reference No. 309 / Steno-1 Date: 10.07.2025**

**Subject:** Complaint regarding illegal cutting of 150-200 trees by  
the current Sarpanch Mukesh of Village Arua, Faridabad.

---

With reference to letter No. 2144/Complaint dated  
01.07.2025 from your office regarding the above subject.

In the aforementioned matter, you are respectfully  
informed that following the complaint by Shri Arun Kumar, son  
of Shri Bijendra Bhati, resident of Village Arua, Tehsil Ballabgarh,  
District Faridabad, Haryana, Mobile No. 9911263802, after this  
office sent a report, you conducted a personal hearing on  
01.07.2025 at 11:00 AM with the Sarpanch of Gram Panchayat  
Arua, Block Tigaon. After the Gram Sarpanch presented his  
response, it has been received by this office for consideration and  
comments on the response given by the Gram Sarpanch. The  
attached documents and statements given by the Sarpanch have  
been reviewed.

According to the response given by the Sarpanch: "A  
complaint was filed against me in your office by Shri Arun Kumar,

**Office: Sub Divisional office Complex Near Raja Nahar Singh Mehal,  
Ambedkar Chowk, Ballabgarh-121004**



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O/O SUB DIVISIONAL MAGISTRATE,  
BALLABGARH

Telephone:- 0129-2304500    Email:  
[sdm\\_ballabgarh@rediffmail.com](mailto:sdm_ballabgarh@rediffmail.com)

son of Shri Bijendra Bhati, resident of Village Arua, Sub-Tehsil Dayalpur, Tehsil Ballabgarh, District Faridabad, regarding the illegal cutting of 150-200 trees. The said complaint has been filed due to village politics and personal grudge because ever since I became the Sarpanch of Village Arua, Shri Arun Kumar has filed several complaints against me and has always been obstructing development works (photocopies of complaints are attached). Regarding the said point, I want to inform you that on Shri Arun Kumar's complaint, the Sub-Divisional Officer (Naib), Ballabgarh submitted his investigation report to you vide letter No. 229-Steno-1, dated 10-06-2025, in which I also gave my statements and presented my side, and I stated that I have not had any trees cut. I have always been a supporter of the environment and I did not give any such statement before the Sub-Divisional Officer, Ballabgarh that the Gram Panchayat passed a resolution proposing to cut trees, which the investigating officer has written in his report (photocopy of statement is attached). The Gram Panchayat of Village Arua had constructed a tin shed in the marriage hall in the new village, which could be used for weddings. Iklaq Khan, son of Shri Ismail, resident of Village Atali, Faridabad, was engaged to construct it. While constructing the tin shed, some small plants and some bushy trees were cut in my absence. When I came to know about this, I asked him why you

**Office: Sub Divisional office Complex Near Raja Nahar Singh Mehal,  
Ambedkar Chowk, Ballabgarh-121004**



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O/O SUB DIVISIONAL MAGISTRATE,  
BALLABGARH

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[sdm\\_ballabgarh@rediffmail.com](mailto:sdm_ballabgarh@rediffmail.com)



cut these trees, then he told me that while constructing the tin shed, while placing iron scissors and pipes on the tin shed with a Hydra machine, the trees in front and on the side of the tin shed broke and got damaged, so they had to be cut. They were some small trees and bushy ones. When I told him that you should have told me first, you have caused damage to the environment by cutting green trees, in this regard the Gram Panchayat also recovered a fine of Rs. 25,000/- from Iklaq Khan (receipt attached) and in lieu of cutting those 15-20 trees, 90 new plants have been planted free of cost by Iklaq Khan in the marriage hall and around the tin shed, some of which are fruit-bearing and some are shade trees. Photos and receipts of trees brought from the nursery are attached. The investigating officer has written in his report that 15 to 20 trees were cut inside the marriage hall and 1-2 trees in the veterinary hospital, 1-2 trees in the Gram Secretariat. Whereas the complainant has complained about cutting of 150-200 trees which is completely wrong and baseless (investigation report attached). Regarding the said subject, it is also clearly visible in the report and photos given by the Forest Department that small trees and bushes have been cut, there is no big tree or shade tree in them. This is clearly evident in the Forest Department's report and photos. In the Forest Department's photos, bushy trees are clearly visible. Therefore, it is requested that you kindly take cognizance

**Office: Sub Divisional office Complex Near Raja Nahar Singh Mehal,  
Ambedkar Chowk, Ballbgarh-121004**



30  
O/O SUB DIVISIONAL MAGISTRATE,  
BALLABGARH

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[sdm\\_ballabgarh@rediffmail.com](mailto:sdm_ballabgarh@rediffmail.com)

of the investigation report of the complaint received against me, my written reply/statement and the documents and photographs being submitted by me, and with sympathy towards me, kindly consign the investigation report in office."

Taking further action on the received letter, Shri Mukesh, Sarpanch of Gram Panchayat Arua, was again called to the office for a hearing via telephone. On 09.07.2025, Shri Mukesh, Sarpanch, appeared at the office and presented his written statement, photos of new shade and fruit-bearing trees planted in the marriage hall, receipt of fine deposited by the contractor in the Panchayat account, and nursery report. Shri Mukesh, Sarpanch, wrote in his written statement that "While constructing the tin shed in the marriage hall of Gram Panchayat Arua (new village), while placing the scissors and pipes of the tin shed with the Hydra machine, some small Papdi trees and some bushy trees in front and on the side of the tin shed broke, in lieu of which a fine of Rs. 25,000/- has been deposited in the Panchayat fund by the working contractor and 90 new shade and fruit-bearing plants have been planted free of cost at the contractor's expense, the photos of which and the receipt of money deposited in the bank and the receipt of plants brought from the nursery are attached.

**Office: Sub Divisional office Complex Near Raja Nahar Singh Mehal,  
Ambedkar Chowk, Ballbgarh-121004**



31  
O/O SUB DIVISIONAL MAGISTRATE,  
BALLABGARH

Telephone:- 0129-2304500    Email:  
[sdm\\_ballabgarh@rediffmail.com](mailto:sdm_ballabgarh@rediffmail.com)

Therefore, it is requested that you kindly consider the complaint letter filed against me with sympathy and consign it in office. Your great kindness will be appreciated."

During the hearing, Shri Mukesh, Sarpanch, stated orally that the small bushy trees that were cut by the contractor were cut only during the development work of the marriage hall, for which a fine was imposed on the contractor and the fine amount has been deposited in the Panchayat account. In addition, new trees were not planted at that time due to unfavorable season, but now after the season became favorable, new trees have been planted by the contractor.

Based on reviewing the documents attached with the received letter, the statement presented by Shri Mukesh, Sarpanch during the hearing, photos of new trees planted in the marriage hall, receipt of fine deposited by the contractor in the Panchayat account, and nursery report, I have reached the conclusion that Shri Mukesh, Sarpanch has imposed a fine on the contractor and the fine amount has also been deposited in the Panchayat account. In addition, the Gram Panchayat has also had the contractor plant 90 new shade and fruit-bearing trees in the

**Office: Sub Divisional office Complex Near Raja Nahar Singh Mehal,  
Ambedkar Chowk, Ballbgarh-121004**



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O/O SUB DIVISIONAL MAGISTRATE,  
BALLABGARH

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marriage hall of Arua (new village), which has been verified by Ratanlal Nursery, Jewar Khadar, Jewar.

Therefore, after planting 90 new shade and fruit-bearing trees by the contractor in lieu of cutting 15-20 trees, expressing sympathy for Shri Mukesh, Sarpanch, it is recommended that the complaint of Shri Arun Kumar, son of Shri Bijendra Bhati, resident of Village Arua, Tehsil Ballabgarh, District Faridabad, Haryana, Mobile No. 9911263802, be consigned in the office.

**Sub-Divisional-  
Officer (Naib),  
Ballabgarh**



O/O SUB DIVISIONAL MAGISTRATE, BALLABGARH

कार्यालय उपमण्डल अधिकारी (ना0), बल्लबगढ़

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सेवा में

उपायुक्त महोदय,  
फरीदाबाद।

क्रमांक 309 /स्टैनो-1 दिनांक 10.07.2025

विषय : ग्राम अरूआ, फरीदाबाद के वर्तमान सरपंच मुकेश द्वारा अवैध रूप से 150-200 पेड़ों की कटाई के सम्बन्ध में शिकायत।

उपरोक्त विषय पर आपके कार्यालय के पत्र क्रमांक 2144/शिकायत दिनांक 01.07.2025 के सन्दर्भ में।

विषयोक्त मामले में आपकी सेवा में अनुरोध सहित अवगत कराया जाता है कि श्री अरूण कुमार पुत्र श्री बिजेन्द्र भाटी, निवासी ग्राम अरूआ, तहसील बल्लबगढ़, जिला फरीदाबाद, हरियाणा मोबाईल नं0 9911263802 की शिकायत पर इस कार्यालय द्वारा रिपोर्ट भेजने उपरान्त आपके द्वारा सरपंच ग्राम पंचायत अरूआ, खण्ड तिगांव की दिनांक 01.07.2025 को प्रातः 11:00 बजे व्यक्तिगत सुनवाई करने व ग्राम सरपंच द्वारा अपना जबाव प्रस्तुत करने उपरान्त ग्राम सरपंच द्वारा दिए गए जबाव पर विचार करने व टिप्पणी हेतु इस कार्यालय में प्राप्त हुई है। संलग्न दस्तावेजों व सरपंच द्वारा दिए गए ब्यानों का अवलोकन किया गया। सरपंच द्वारा दिए गए जबाव अनुसार "यह कि मेरे खिलाफ आपके कार्यालय में श्री अरूण कुमार पुत्र श्री बिजेन्द्र भाटी निवासी गांव अरूआ, उप-तहसील दयालपुर, तहसील बल्लबगढ़, जिला फरीदाबाद के द्वारा 150-200 पेड़ अवैध तरीके से काटने की बाबत दरखास्त दी थी। उक्त शिकायत गांव की पार्टीबाजी व व्यक्तिगत रंजीश के चलते लगाई गई है क्योंकि जब से मैं गांव अरूआ का सरपंच बना हूं तभी से श्री अरूण कुमार ने मेरे खिलाफ कई दरखास्तें लगाई है जो हमेशा से विकास कार्यों में बाधा डालता रहा है (शिकायत की छाया प्रतियां साथ संलग्न है)। उक्त बिंदु से संबंधित मैं जनाब को बताना चाहता हूं कि श्री अरूण कुमार की दरखास्त पर उपमण्डल अधिकारी (ना0) बल्लबगढ़ ने अपनी जांच रिपोर्ट आपके सम्मुख पत्र क्रमांक नं0 229-स्टैनो-1, दिनांक 10-06-2025 पेश की है, जिसमें मैंने भी अपने ब्यानात दिये थे तथा अपना पक्ष रखा था और मैंने बताया था कि मैंने कोई भी पेड़ नहीं कटवाया। मैं हमेशा से पर्यावरण का पक्षधर रहा हूं और मैंने इस तरह का कोई ब्यान



## O/O SUB DIVISIONAL MAGISTRATE, BALLABGARH

कार्यालय उपमण्डल अधिकारी (ना0), बल्लबगढ़

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उपमण्डल अधिकारी, बल्लबगढ़ के समक्ष ना दिया था कि ग्राम पंचायत ने रेजुलेशन पारित करके पेड काटने का प्रस्ताव दिया है, जो जांच अधिकारी ने अपनी रिपोर्ट में लिखा हुआ है (ब्यान की छायाप्रति साथ संलग्न है)। यह कि गांव अरूआ की ग्राम पंचायत ने नये गांव में बारात घर में एक टीन शैड बनवाया था, जोकि शादी-विवाह में उपयोग हो सके, जिसको बनवाने के लिए इकलाक खान पुत्र श्री ईस्माईल निवासी गांव अटाली, फरीदाबाद को बोला हुआ था। जिसमें टीन शैड बनाते समय कुछ छोटे-छोटे पेड-पौधे व कुछ झाडीनुमा पेडों को मेरी अनुपस्थिति में काट दिया था। जब मुझे उक्त बारे पता चला तो मैंने उससे कहा कि आपने इन पेडों को क्यों काटा है, तो उसने मुझे बताया कि टीन शैड बनाते समय टीन शैड पर लोहे की कैंची व पाईप हाईड्रा मशीन से रखते समय टीन शैड के सामने व साईड में लगे पेड टूट गये व क्षतिग्रस्त हो गये थे इसलिए उनको काटना पड़ा। जो कुछ छोटे पेड व झाडीनुमा थे, जब मैंने उससे कहा कि आपको मुझे पहले बताना चाहिए था, आपने हरे पेड काटकर पर्यावरण का नुकसान किया है, इस बाबत ग्राम पंचायत ने इकलाक खान पर 25000/- रू0 का जुर्माना भी वसूल किया (रसीद साथ संलग्न है) तथा इकलाक खान से उन 15-20 पेडों को काटने की एवज में 90 नये पौधे बारात घर में व टीन शैड के आस-पास निःशुल्क लगवा दिये गये हैं, जिनमें कुछ पेड फलदार व कुछ छायादार पेड हैं। जिनके फोटो व नर्सरी से लाये गये पेडों की रसीद साथ संलग्न हैं। यह कि जांच अधिकारी ने अपनी रिपोर्ट में बारात घर के अन्दर 15 से 20 पेड व पशु चिकित्सालय में 1-2 पेड, ग्राम सचिवालय में 1-2 पेड काटा गया लिखा है। जबकि शिकायतकर्ता ने अपनी शिकायत में 150-200 पेडों की कटाई की बाबत शिकायत की है जो सरासर गलत व बेबुनियाद है (जांच रिपोर्ट साथ संलग्न है)। यह कि उक्त विषय से संबंधित वन विभाग ने भी जो अपनी रिपोर्ट व फोटो दिये हैं उनमें भी साफ दिखाई देता है कि छोटे-छोटे पेड व झाडियां कटी हुई हैं, उनमें कोई बड़ा पेड व छायादार वृक्ष नहीं है। जो वन विभाग की रिपोर्ट व फोटो में साफ स्पष्ट होता है। वन विभाग की फोटो में झाडीनुमा पेड स्पष्ट दिखाई दे रहा है। अतः जनाब से निवेदन है कि मेरे खिलाफ प्राप्त शिकायत की जांच रिपोर्ट, मेरे लिखित जवाब/ब्यान तथा मेरे द्वारा प्रस्तुत किये जा रहे दस्तावेज व फोटोग्राफ को संज्ञान में लेते हुये मेरे प्रति सहानुभूति रखते हुये जांच रिपोर्ट को दफतर दाखिल करने की कृपा करें।”


**O/O SUB DIVISIONAL MAGISTRATE, BALLABGARH**
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प्राप्त पत्र पर आगामी कार्यवाही करते हुए दूरभाष द्वारा श्री मुकेश, सरपंच ग्राम पंचायत अरूआ को कार्यालय में सुनवाई हेतु पुनः बुलाया गया। दिनांक 09.07.2025 को श्री मुकेश, सरपंच कार्यालय हाजिर आए और उन्होंने अपने लिखित ब्यान, बारात घर में लगवाए गए नए छायादार व फलदार पेड़ों के फोटो, ठेकेदार द्वारा पंचायत के खाते में जमा की गई जुर्माने की रसीद व नर्सरी की रिपोर्ट पेश की। श्री मुकेश, सरपंच ने अपने लिखित बयानों में लिखा कि "ग्राम पंचायत अरूआ के (नया गांव) बारात घर में टीन शेड का निर्माण करते समय हाईड्रॉ मशीन से टीन शेड की केंची व पाईप रखते समय टीन शेड के सामने व साईड में कुछ छोटे पापडी के पेड़ व कुछ झाड़ीनुमा पेड़ टूट गए थे जिनकी एवज में काम करने वाले ठेकेदार से 25000/- रु० जुर्माना पंचायत फण्ड में जमा करवा दिए गए हैं व 90 नए छायादार व फलदार पौधे निशुल्क ठेकेदार के खर्चे से लगवा दिए गए हैं जिसकी फोटो व बैंक में जमा किए गए पैसे की रसीद व नर्सरी से लाए गए पौधों की रसीद साथ संलग्न है। अतः जनाब से अनुरोध है कि मेरे विरुद्ध लगाई शिकायत पत्र पर सहानुभूति पूर्वक विचार करके दफ्तर दाखिल करने की कृपा करें। आपकी अति कृपा होगी।"

सुनवाई के दौरान श्री मुकेश, सरपंच ने मौखिक तौर पर बताया कि ठेकेदार द्वारा जो छोटे झाड़ीनुमा पेड़ काटे गए थे वे केवल बारात घर के विकास कार्य के दौरान कट गए थे जिस बावत ठेकेदार पर जुर्माना लगा दिया गया तथा जुर्माने का राशि को पंचायत के खाते में जमा करवा दिया गया है। इसके अतिरिक्त नए पेड़ लगाने के लिए उस समय मौसम सही ना होने के कारण नहीं लगाए गए थे लेकिन अब मौसम सही होने उपरान्त ठेकेदार द्वारा नए पेड़ लगवा दिए गए हैं।

प्राप्त पत्र के साथ संलग्न दस्तावेजों का अवलोकन करने, श्री मुकेश, सरपंच द्वारा सुनवाई के दौरान प्रस्तुत किए गए ब्यान, बारात घर में लगवाए गए नए पेड़ों के फोटो, ठेकेदार द्वारा पंचायत के खाते में जमा की गई जुर्माने की रसीद व नर्सरी की रिपोर्ट के आधार पर मैं इस निष्कर्ष पर पहुँचा हूँ कि श्री मुकेश, सरपंच द्वारा ठेकेदार पर जुर्माना लगा दिया गया व जुर्माने की राशि को पंचायत खाते में जमा भी करवा दिया गया है। इसके अतिरिक्त ग्राम पंचायत ने ठेकेदार द्वारा अरूआ के (नया गांव) बारात घर में 90 नए छायादार व फलदार पेड़ भी लगवाए हैं जिसका सत्यापन रतनलाल नर्सरी, जेवर खादर, जेवर द्वारा किया गया है।



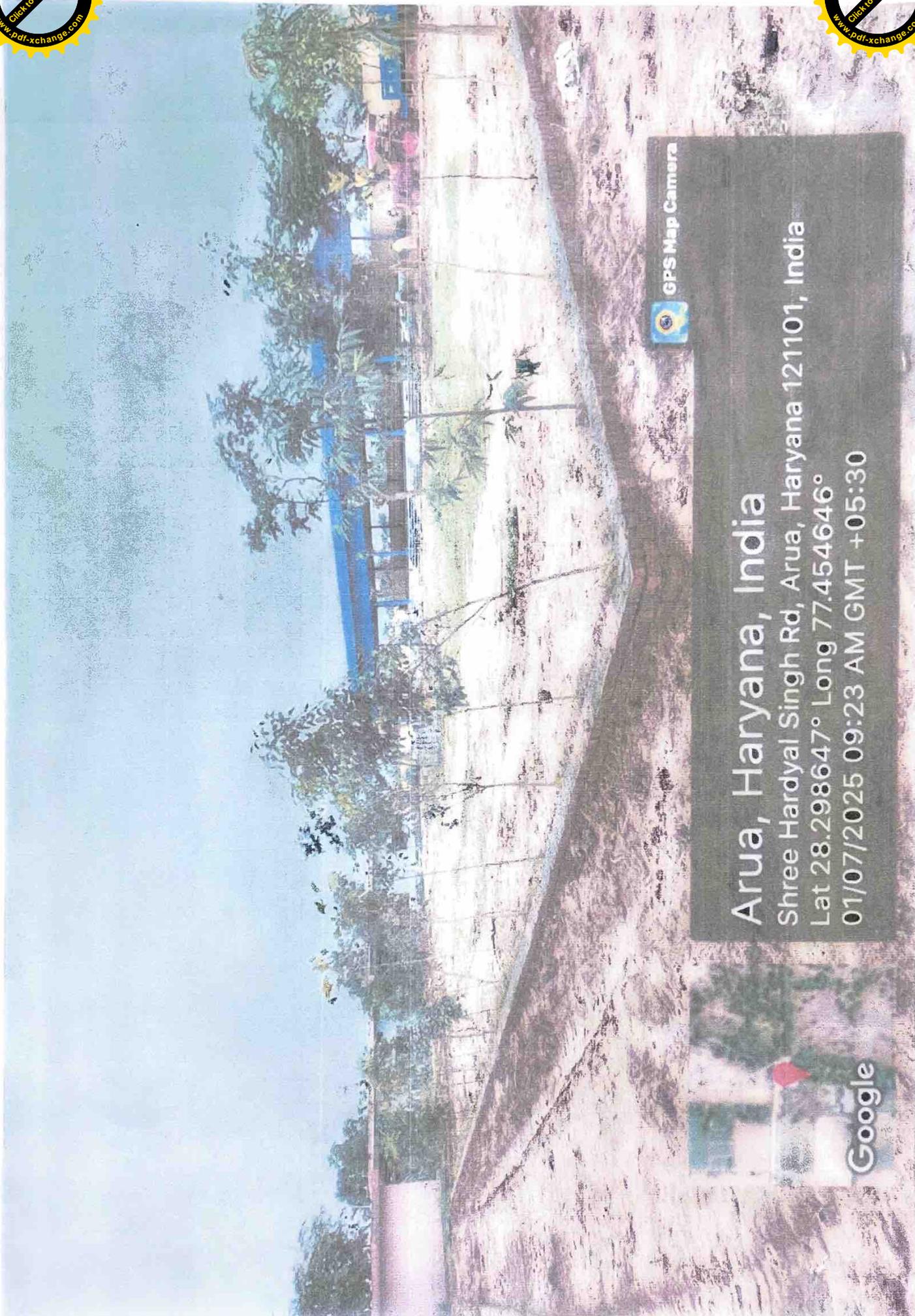
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कार्यालय उपमण्डल अधिकारी (ना0), बल्लबगढ़

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अतः 15-20 पेडों को काटने की एवज में ठेकेदार से 90 नये छायादार व फलदार पेड़ लगवाने के बाद श्री मुकेश, सरपंच पर सहानुभूति प्रकट करते हुए श्री अरुण कुमार पुत्र श्री बिजेंद्र भाटी, निवासी ग्राम अरुआ, तहसील बल्लबगढ़, जिला फरीदाबाद, हरियाणा मोबाईल नं0 9911263802 की शिकायत को दफ्तर दाखिल करने की अनुशंसा की जाती है।

*M/10/2/25*  
उपमण्डल अधिकारी (ना0)  
बल्लबगढ़।



**Arua, Haryana, India**  
 Shree Hardyal Singh Rd, Arua, Haryana 121101, India  
 Lat 28.298647° Long 77.454646°  
 01/07/2025 09:23 AM GMT +05:30





GPS Map Camera

# Arua, Haryana, India

Shree Hardyal Singh Rd, Arua, Haryana 121101, India

Lat 28.298128° Long 77.454442°

01/07/2025 09:19 AM GMT +05:30





 GPS Map Camera

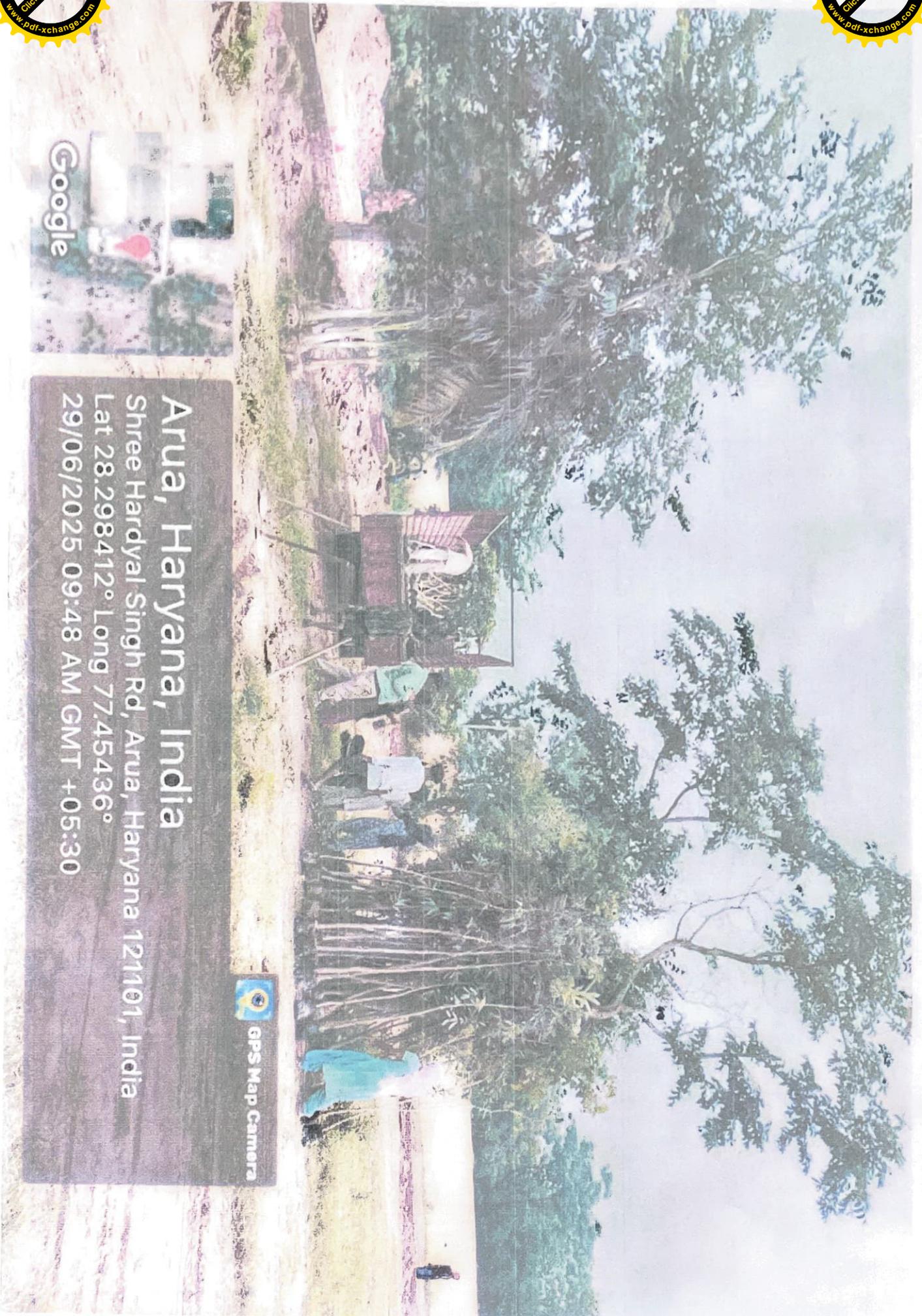
Arua, Haryana, India

Shree Hardyal Singh Rd, Arua, Haryana 121101, India

Lat 28.298132° Long 77.454236°

01/07/2025 09:17 AM GMT +05:30





Google

# Arua, Haryana, India

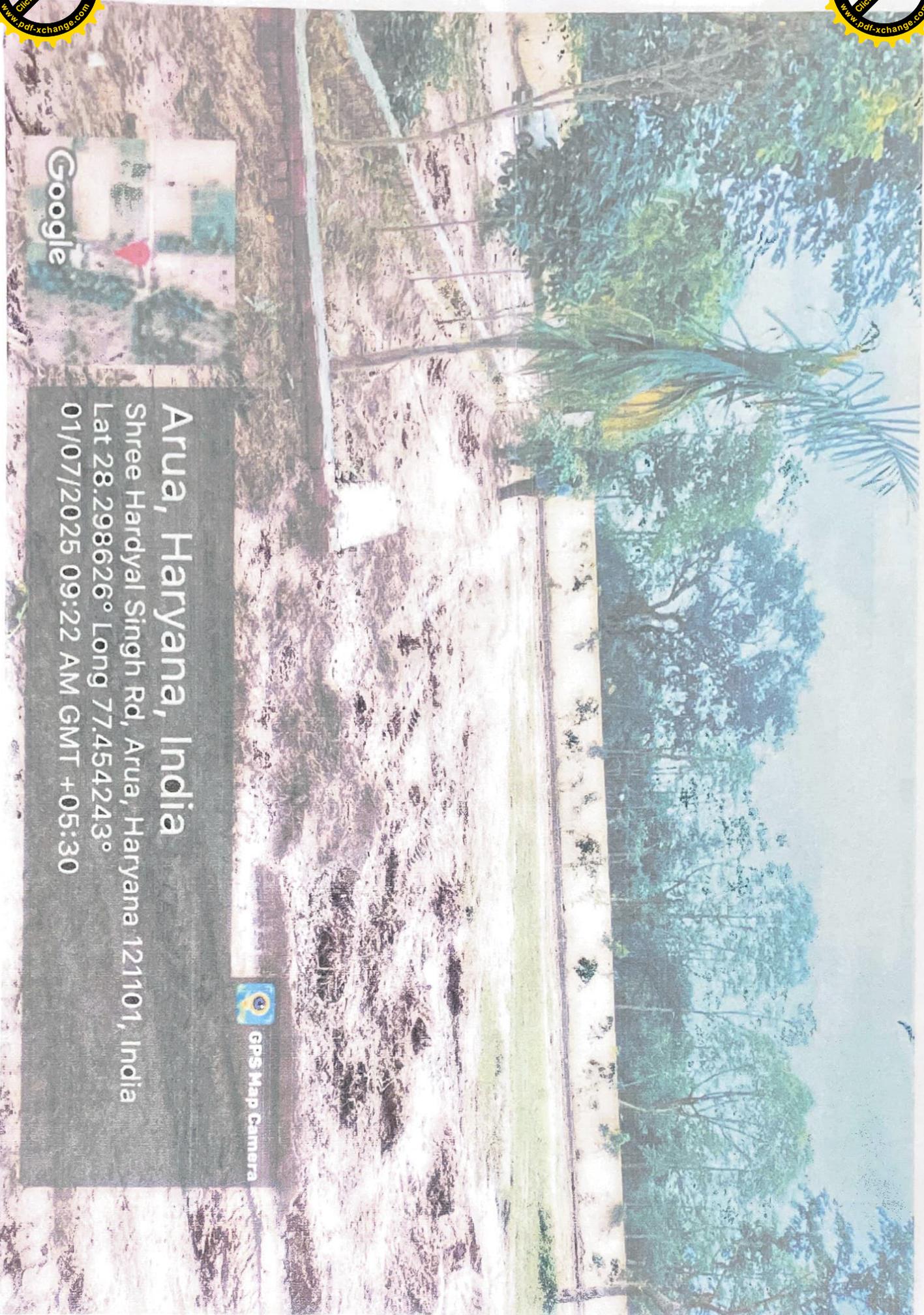
Shree Hardyal Singh Rd, Arua, Haryana 121101, India

Lat 28.298412° Long 77.45436°

29/06/2025 09:48 AM GMT +05:30



GPS Map Camera



Google



GPS Map Camera

# Arua, Haryana, India

Shree Hardyal Singh Rd, Arua, Haryana 121101, India

Lat 28.298626° Long 77.454243°

01/07/2025 09:22 AM GMT +05:30



Google

 GPS Map Camera

**Arua, Haryana, India**  
Shree Hardyal Singh Rd, Arua, Haryana 121101, India  
Lat 28.298124° Long 77.454444°  
01/07/2025 09:19 AM GMT +05:30



GPS Map Camera

# Arua, Haryana, India

Shree Hardyal Singh Rd, Arua, Haryana 121101, India

Lat 28.298619° Long 77.45426°

01/07/2025 09:22 AM GMT +05:30

Google



To

The Honorable Deputy Commissioner,  
Faridabad

**Subject:** Complaint and personal hearing regarding illegal cutting of 150-200 trees by the current Sarpanch Mukesh of Gram Panchayat Arua, Faridabad.

---

With reference to your office letter No. 2002/Panchayat dated 25-06-2025 regarding the above subject.

In compliance with the referenced letter, regarding the complaint mentioned in the letter received from your office and according to the investigation report of the office of Sub-Divisional Officer (Naib), Ballabgarh, letter No. 229/Steno-1 dated 10.06.2025, I wish to inform you in your service that my response regarding the allegations made against me is as follows:

1. A complaint was filed against me in your office by Shri Arun Kumar, son of Shri Bijendra Bhati, resident of Village Arua, Sub-Tehsil Dayalpur, Tehsil Ballabgarh, District Faridabad, regarding the illegal cutting of 150-200 trees. The said complaint has been filed due to village politics and personal grudge, because ever since I became the Sarpanch of Village Arua, Shri Arun Kumar has filed several complaints against me and has always been obstructing development works (photocopies of complaints are attached). Regarding the said

point, I want to inform you that on Shri Arun Kumar's complaint, the Sub-Divisional Officer (Naib), Ballabgarh has submitted his investigation report to you vide letter No. 229-Steno-1, dated 10-06-2025, in which I also gave my statements and presented my side, and I stated that I have not had any trees cut. I have always been a supporter of the environment and I did not give any such statement before the Sub-Divisional Officer, Ballabgarh that the Gram Panchayat passed a resolution proposing to cut trees, which the investigating officer has written in his report (photocopy of statement is attached).

2. The Gram Panchayat of Village Arua had constructed a tin shed in the marriage hall in the new village, which could be used for weddings. Iklaq Khan, son of Shri Ismail, resident of Village Atali, Faridabad, was engaged to construct it. While constructing the tin shed, some small plants and some bushy trees were cut in my absence. When I came to know about this, I asked him why you cut these trees, then he told me that while constructing the tin shed, while placing iron scissors and pipes on the tin shed with a Hydra machine, the trees in front and on the side of the tin shed broke and got damaged, so they had to be cut. They were some small trees and bushy ones. When I told him that you should have told me first, you have caused damage to the environment by cutting green trees, in this regard the Gram Panchayat also recovered a fine of Rs. 25,000/- from Iklaq Khan (receipt attached) and in lieu of cutting those 15-20 trees, 90 new plants have been planted free of cost by Iklaq Khan in the marriage hall and around the tin shed,

some of which are fruit-bearing and some are shade trees. Photos and receipts of trees brought from the nursery are attached.

3. The investigating officer has written in his report that 15 to 20 trees were cut inside the marriage hall and 1-2 trees in the veterinary hospital, 1-2 trees in the Gram Secretariat. Whereas the complainant has complained about cutting of 150-200 trees which is completely wrong and baseless (investigation report attached).
4. Regarding the said subject, it is also clearly visible in the report and photos given by the Forest Department that small trees and bushes have been cut; there is no big tree or shade tree among them. This is clearly evident in the Forest Department's report and photos. In the Forest Department's photos, bushy trees are clearly visible.

Therefore, it is requested that you kindly take cognizance of the investigation report of the complaint received against me, my written reply/statement, and the documents and photographs being submitted by me, and with sympathy towards me, kindly file the investigation report in the office.

I shall remain grateful to you.

**Date:** 01-07-2025

**APPLICANT**  
**Mukesh Kumar**

**Present Sarpanch, Gram Panchayat Arua**

सेवा में,

श्रीमान उपायुक्त महोदय,  
फरीदाबाद।

विषय:— ग्राम पंचायत अरूआ, फरीदाबाद के वर्तमान सरपंच मुकेश द्वारा अवैध रूप से 150-200 पेड की कटाई के संबंध में शिकायत-व्यक्तिगत सुनवाई।

उपरोक्त विषय बारे आपके कार्यालय पत्र क्रमांक न0 2002/ पंचायत दिनांक 25-06-2025 के सन्दर्भ में।

सन्दर्भित पत्र की पालना में आपके कार्यालय से प्राप्त पत्र में दर्शाये गई शिकायत बाबत तथा उपमण्डल अधिकारी (ना0), बल्लबगढ के कार्यालय पत्र क्रमांक 229/स्टैनो-1 दिनांक 10.06.2025 की जांच रिपोर्ट अनुसार आपकी सेवा में अवगत कराना चाहता हूं कि मेरे खिलाफ लगाये गये आरोपों बारे मेरा जवाब निम्न प्रकार से है:—

1. यह कि मेरे खिलाफ आपके कार्यालय में श्री अरूण कुमार पुत्र श्री बिजेन्द्र भाटी निवासी गांव अरूआ, उप-तहसील दयालपुर, तहसील बल्लबगढ, जिला फरीदाबाद के द्वारा 150-200 पेड अवैध तरीके से काटने की बाबत दरखास्त दी थी। उक्त शिकायत गांव की पार्टीबाजी व व्यक्तिगत रंजीश के चलते लगाई गई है, क्योंकि जब से मैं गांव अरूआ का सरपंच बना हूं, तभी से श्री अरूण कुमार ने मेरे खिलाफ कई दरखास्तें लगाई है जो हमेशा से विकास कार्यों में बाधा डालता रहा है (शिकायत की छाया प्रतियां साथ संलग्न है)। उक्त बिंदु से संबंधित मैं जनाब को बताना चाहता हूं कि श्री अरूण कुमार की दरखास्त पर उपमण्डल अधिकारी (ना0) बल्लबगढ ने अपनी जांच रिपोर्ट आपके सम्मुख पत्र क्रमांक न0 229-स्टैनो-1, दिनांक 10-06-2025 पेश की है, जिसमें मैंने भी अपने ब्यानात दिये थे तथा अपना पक्ष रखा था और मैंने बताया था कि मैंने कोई भी पेड नहीं

✓

कटवाया। मैं हमेशा से पर्यावरण का पक्षधर रहा हूँ और मैंने इस तरह का कोई ब्यान उपमण्डल अधिकारी, बल्लबगढ के समक्ष ना दिया था कि ग्राम पंचायत ने रेजुलेशन पारित करके पेड काटने का प्रस्ताव दिया है, जो जांच अधिकारी ने अपनी रिपोर्ट में लिखा हुआ है (ब्यान की छायाप्रति साथ संलग्न है)।

2. यह कि गांव अरूआ की ग्राम पंचायत ने नये गांव में बारात घर में एक टीन शैड बनवाया था, जोकि शादी-विवाह में उपयोग हो सके, जिसको बनवाने के लिए इकलाक खान पुत्र श्री ईस्माईल निवासी गांव अटाली, फरीदाबाद को बोला हुआ था। जिसमें टीन शैड बनाते समय कुछ छोटे-छोटे पेड-पौधे व कुछ झाडीनुमा पेडों को मेरी अनुपस्थिति में काट दिया था। जब मुझे उक्त बारे पता चला तो मैंने उससे कहा कि आपने इन पेडों को क्यों काटा है, तो उसने मुझे बताया कि टीन शैड बनाते समय टीन शैड पर लोहे की कैंची व पाईप हाईड्रा मशीन से रखते समय टीन शैड के सामने व साईड में लगे पेड टूट गये व क्षतिग्रस्त हो गये थे इसलिए उनको काटना पडा। जो कुछ छोटे पेड व झाडीनुमा थे, जब मैंने उससे कहा कि आपको मुझे पहले बताना चाहिए था, आपने हरे पेड काटकर पर्यावरण का नुकसान किया है, इस बाबत ग्राम पंचायत ने इकलाक खान पर 25000/- ₹ का जुर्माना भी वसूल किया (रसीद साथ संलग्न है) तथा इकलाक खान से उन 15-20 पेडों को काटने की एवज में 90 नये पौधे बारात घर में व टीन शैड के आस-पास निःशुल्क लगवा दिये गये हैं, जिनमें कुछ पेड फलदार व कुछ छायादार पेड हैं। जिनके फोटो व नर्सरी से लाये गये पेडों की रसीद साथ संलग्न हैं।
3. यह कि जांच अधिकारी ने अपनी रिपोर्ट में बारात घर के अन्दर 15 से 20 पेड व पशु चिकित्सालय में 1-2 पेड, ग्राम सचिवालय में 1-2 पेड काटा गया लिखा है। जबकि शिकायतकर्ता ने अपनी शिकायत में 150-200 पेडों की कटाई की

बाबत शिकायत की है जो सरासर गलत व बेवूनियाद है (जांच रिपोर्ट साथ संलग्न है)।

4. यह कि उक्त विषय से संबंधित वन विभाग ने भी जो अपनी रिपोर्ट व फोटो दिये हैं उनमें भी साफ दिखाई देता है कि छोटे-छोटे पेड व झाडियां कटी हुई हैं, उनमें कोई बडा पेड व छायादार वृक्ष नहीं है। जो वन विभाग की रिपोर्ट व फोटो में साफ स्पष्ट होता है। वन विभाग की फोटो में झाडीनुमा पेड स्पष्ट दिखाई दे रहा है।

अतः जनाब से निवेदन है कि मेरे खिलाफ प्राप्त शिकायत की जांच रिपोर्ट, मेरे लिखित जवाब/ब्यान तथा मेरे द्वारा प्रस्तुत किये जा रहे दस्तावेज व फोटोग्राफ को संज्ञान में लेते हुये मेरे प्रति सहानुभूति रखते हुये जांच रिपोर्ट को दफतर दाखिल करने की कृपा करें।

मैं आपका आभारी रहूंगा।

दिनांक:- 01-07-2025

प्रार्थी

मुकेश कुमार, वर्तमान सरपंच ग्राम  
पंचायत अरुआ।



**DISTRICT DEVELOPMENT AND PANCHAYAT OFFICER,  
FARIDABAD/D.C. OFFICE, FARIDABAD**

**ORDER**

An investigating officer, the Sub-Divisional Officer (Naib), Ballabgarh, was appointed to investigate the complaint filed by Shri Arun Bhati, resident of Village Arua, at the Samadhan Shivir (Redressal Camp). The Sub-Divisional Officer (Naib), Ballabgarh submitted an investigation report vide letter No. 229-Steno-1 dated 10.06.2025. Upon reviewing the report, the Deputy Commissioner, Faridabad, provided an opportunity for personal hearing to the Sarpanch, Gram Panchayat Arua, on 01.07.2025 at 11:00 AM. During the personal hearing on 01.07.2025, comments were sought from the Sub-Divisional Officer (Naib), Ballabgarh, on the response presented by the Sarpanch, Gram Panchayat Arua.

The Sub-Divisional Officer (Naib), Ballabgarh submitted his comments vide letter No. 309/Steno-1 dated 10.07.2025, according to which, based on the statement presented by Shri Mukesh, Sarpanch during the hearing, photos of new trees planted in the marriage hall, receipt of fine deposited by the contractor in the Panchayat account, and nursery report, I have reached the conclusion that Shri Mukesh, Sarpanch has imposed a fine on the contractor and the fine amount has also been deposited in the Panchayat account. In addition, the Gram Panchayat has also had the contractor plant 90 new shade and fruit-bearing trees in the marriage hall of Arua (new village), which has been verified by Ratanlal Nursery, Jewar Khadar, Jewar. Therefore, after planting 90 new shade and fruit-bearing trees by the

**DISTRICT DEVELOPMENT AND PANCHAYAT OFFICER,  
FARIDABAD/D.C. OFFICE, FARIDABAD**

contractor in lieu of cutting 15-20 trees, expressing sympathy for Shri Mukesh, Sarpanch, it has been recommended that the complaint be filed.

Therefore, in view of the investigation report and comments of the Sub-Divisional Officer (Naib), Ballabgarh, documents available on file, and photographs, the complaint is hereby consigned to the office.

**Place:** Faridabad

**Date:** 28.07.2025

**Signature**  
**Deputy Commissioner, Faridabad**

**File No. 2533-36 / Panchayat Date: 29/7/2025**

A copy of this order is being sent to the following for information and necessary further action:

1. Sub-Divisional Officer (Naib), Ballabgarh
2. Block Development and Panchayat Officer, Tigaon
3. Sarpanch, Gram Panchayat Arua, Block Tigaon, District Faridabad
4. Shri Arun Bhati, resident of Village Arua, Block Tigaon, District Faridabad

आदेश:-

श्री अरुण भाटी, निवासी गांव अरूआ द्वारा समाधान शिविर में दर्ज शिकायत की जांच हेतु उप-मण्डल अधिकारी (ना0), बल्लबगढ को जांच अधिकारी नियुक्त किया गया। उप-मण्डल अधिकारी (ना0), बल्लबगढ द्वारा पत्र क्रमांक 229-स्टैनो-1 दिनांक 10.06.2025 द्वारा जांच रिपोर्ट प्रस्तुत की गई। रिपोर्ट का अवलोकन करने पर उपायुक्त महोदय, फरीदाबाद द्वारा सरपंच ग्राम पंचायत अरूआ को दिनांक 01.07.2025 को प्रातः 11:00 बजे व्यक्तिगत सुनवाई का अवसर दिया गया। दिनांक 01.07.2025 को व्यक्तिगत सुनवाई के दौरान सरपंच ग्राम पंचायत अरूआ के द्वारा प्रस्तुत जवाब पर उप-मण्डल अधिकारी (ना0), बल्लबगढ से टिप्पणी मांगी गई।

उप-मण्डल अधिकारी (ना0), बल्लबगढ ने पत्र क्रमांक 309/स्टैनो-1 दिनांक 10.07.2025 द्वारा टिप्पणी प्रस्तुत की जिसके अनुसार श्री मुकेश, सरपंच द्वारा सुनवाई के दौरान प्रस्तुत किए गए ब्यान, बारात घर में लगवाए गए नए पेड़ों के फोटो, ठेकेदार द्वारा पंचायत के खाते में जमा की गई जुर्माने की रसीद व नर्सरी की रिपोर्ट के आधार पर मैं इस निष्कर्ष पर पहुँचा हूँ कि श्री मुकेश, सरपंच द्वारा ठेकेदार पर जुर्माना लगा दिया गया व जुर्माने की राशि को पंचायत खाते में जमा भी करवा दिया गया है। इसके अतिरिक्त ग्राम पंचायत ने ठेकेदार द्वारा अरूआ के (नया गांव) बारात घर में 90 नए छायादार व फलदार पेड़ भी लगवाए हैं जिसका सत्यापन रतनलाल नर्सरी, जेवर खादर, जेवर द्वारा किया गया है। अतः 15-20 पेड़ों को काटने की एवज में ठेकेदार से 90 नये छायादार व फलदार पेड़ लगवाने के बाद श्री मुकेश, सरपंच पर सहानुभूति प्रकट करते हुए शिकायत को दफतर दाखिल करने की अनुशंसा की गई है।

अतः उप-मण्डल अधिकारी (ना0), बल्लबगढ की जांच रिपोर्ट व टिप्पणी, फाईल पर उपलब्ध दस्जावेज, फोटोग्राफस के मध्यनजर शिकायत को दफतर दाखिल किया जाता है।

स्थान: फरीदाबाद।

दिनांक: 28.07.2025।

-हस्ता-

उपायुक्त, फरीदाबाद।

पृ0कगांक 2533-36 /पंचायत दिनांक: 29/7/2025

इसकी एक प्रति निम्नलिखित को सूचनार्थ एवं आगामी आवश्यक कार्यवाही हेतु प्रेषित

है:-

1. उप-मण्डल अधिकारी (ना0), बल्लबगढ।
2. खण्ड विकास एवं पंचायत अधिकारी, तिगांव।
3. सरपंच, ग्राम पंचायत अरूआ, खण्ड तिगांव, जिला फरीदाबाद।
4. श्री अरुण भाटी, निवासी गांव अरूआ, खण्ड तिगांव, जिला फरीदाबाद।

कृते: उपायुक्त, फरीदाबाद।



To

The Sub-Divisional Officer (Civil)

Ballabgarh

**Subject:** Complaint regarding illegal cutting of 150-200 trees by the current Sarpanch Mukesh of Gram Panchayat Arua, Faridabad.

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Respected Sir,

You are respectfully informed in your service that while constructing the tin shed in the marriage hall of Gram Panchayat Arua (new village), while placing the scissors and pipes of the tin shed with the Hydra machine, some small Papdi trees and some bushy trees in front and on the side of the tin shed broke. In lieu of this, a fine of Rs. 25,000/- has been deposited in the Panchayat fund by the working contractor, and 90 new shade and fruit-bearing plants have been planted free of cost at the contractor's expense. The photos of the same, receipt of money deposited in the bank, and receipt of plants brought from the nursery are attached herewith.

Therefore, it is requested that you kindly consider the complaint letter filed against me with sympathy and file it in the office.

Your great kindness will be appreciated.

With thanks.

[Applicant]

Mukesh Kumar

Present Sarpanch, Gram  
Panchayat Arua

सेवा में

उपमण्डल अधिकारी (ना0)  
बल्लबगढ।

विषय:- ग्राम पंचायत अरुआ, फरीदाबाद के वर्तमान सरपंच मुकेश द्वारा अवैध रूप से 150-200 पेड की कटाई के सम्बन्ध में शिकायत बारे।

श्रीमान जी,

आपकी सेवा में अनुरोध सहित अवगत कराया जाता है कि ग्राम पंचायत अरुआ के (नया गांव) बारात घर में तीन शेड का निर्माण करते समय हाईड्रॉ मशीन से तीन शेड की कैंची व पाईप रखते समय तीन शेड के सामने व साईड में कुछ छोटे पापड़ी के पेड व कुछ झाडीनुमा पेड टूट गए थे जिनकी एवज में काम करने वाले ठेकेदार से 25000/रु0 जुर्माना पंचायत फण्ड में जमा करवा दिए गए है व 90 नए छायादार व फलदार पौधे निशुल्क ठेकेदार के खर्चे से लगवा दिए गए है जिसकी फोटो व बैंक में जमा किए गए पैसे की रसीद व नर्सरी से लिए गए पौधों की रसीद साथ संलग्न है।

अतः जनाब से अनुरोध है कि मेरे विरुद्ध लगाई शिकायत पत्र पर साहनुभूति पूर्वक विचार करके दफ्तर दाखिल करने की कृपा करें।

आपकी अति कृपा होगी।

धन्यवाद सहित।

प्राप्त 15/11/20

प्रार्थी

  
मुकेश कुमार वर्तमान सरपंच  
ग्राम पंचायत अरुआ।

I, Iklaq Khan, S/o Ismail, R/o Village Ataali, District Faridabad, state that I had carried out the construction work of a tin shed in Village Arua. In front of and beside the tin shed, there were approximately 20–25 trees and wild shrubs. During the construction work, the tin-shed cutter and pipe accidentally came into contact with the trees, resulting in their unintended felling. The Sarpanch had no prior knowledge of this incident. As soon as the Sarpanch became aware of the same, he inquired with me regarding the matter of the trees. However, due to certain personal reasons, I was unable to deposit the penalty amount earlier. Consequently, on this day, i.e., 24.06.2025, I have deposited the penalty amount of ₹25,000/- into the Panchayat account.

**(Signed)**

Iklaq Khan

Mobile: 8742930460

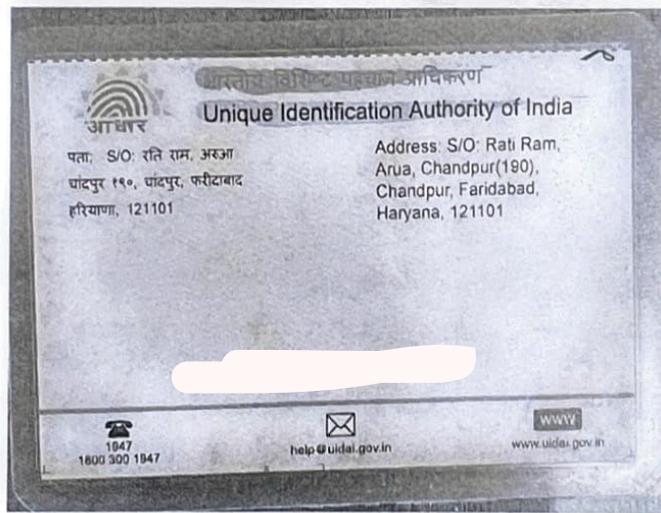
Name of the Applicant



मैं इकलौता खान 570 इशमार्जित जिलासी गाँव अटली करीदाबाद जिला  
 का इशमार्जित जिला हूँ। मैं गाँव में चायत उरखतो मैं बराल धर ( -  
 गाँव में टिप सैंड बजार्ज का कार्य किया हूँ लडा मैं टिप सैंड ब-  
 धा उरखे सैंड ल सार्ज में लगभग 20 में 25 पैड पापः  
 इनाडी मुग सैंड पैड चो, दार्जि मसीप में टिप सैंड में कैंच  
 पाईप ल सैंड अरखे में हुट गार्ड चो, जिप में अंकारन म  
 रिच में काट दिया था। इर लार् में अरपटा को कुद पला म  
 जैल इर लार् में अरपच मुकेश को पला यला उरखे मुद  
 उर पैडों में लार् में लुरमाज अरखे के हिर लार् गजा। लैब  
 कुद पार्ले कारणा में मैं पैर ल लुरमाज नई अर सका  
 अलः आज दिनांक - 24-6-2025 को मैं अरका लुरमाज  
 25 हजार पंचायत खाते में लमा करवा रहा हूँ।

8742930460 श्री जी लाल

प्राची को नाम





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FIR No. \_\_\_\_\_ C.No \_\_\_\_\_  
U/S \_\_\_\_\_  
P.S. \_\_\_\_\_  
Distt. \_\_\_\_\_

IN THE COURT OF HON'BLE NATIONAL GREEN TRIBUNAL

Suit/Appeal No. 336/2025 JURISDICTION of 20

In re :-  
ARUN KUMAR Plaintiff / Apptt/Petitioner/Complainant

VERSUS

HARYANA STATE POLLUTION CONTROL BOARD ORS Defendant/Respondent/Accused

KNOW ALL to whom these present shall come that I/We MUKESH S/O RAMI

RAM, R/O VILLAGE ARUA, CHANDPUR (190), CHANDPUR, BAHADURGARH, FARIDABAD  
The above named RESPONDENT NO. 4 do hereby appoint

**DEEPAK KUMAR** Advocate  
Ch. No. 828, Lawyer's Chamber Block  
Rohini Courts Complex, Delhi-110085  
Mob:- 8586045200  
Email:- advdeepakdahiya@gmail.com

**YOGESH SHARMA** ADVOCATE  
Ch. No. 1220, ROHINI COURT COMPLEX  
DELHI 0/16/08

**SANYAM KHATRI** Advocate  
Enrl. No. D/5345/2023,  
Ch. No. 828, Lawyer's Chamber Block  
Rohini Court Complex, Delhi-110085  
Mob:- 9999385565  
Email:- sanyamkhatr127@gmail.com

(herein after called the advocate/s) to be my/our Advocate in the above-noted case authorise him :-

To act, appear and plead in the above-noted case in this court or in any other Court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objections or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents to admit and/or deny the documents of opposite party

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings

The deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/We undertake that I/We or my/our duly authorised agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate of his substitute responsible for the result of the said case The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.



And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court I/We hereby agree that once the fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 14 day  
Of 10 20 25 Accepted subject to the terms of the fees.

Deebalk  
Advocate

Client  
I Identify The Signature/Thumb Impression Of Below Mentioned Person,  
Signed In My Presence. The Client.

[Signature]  
Client